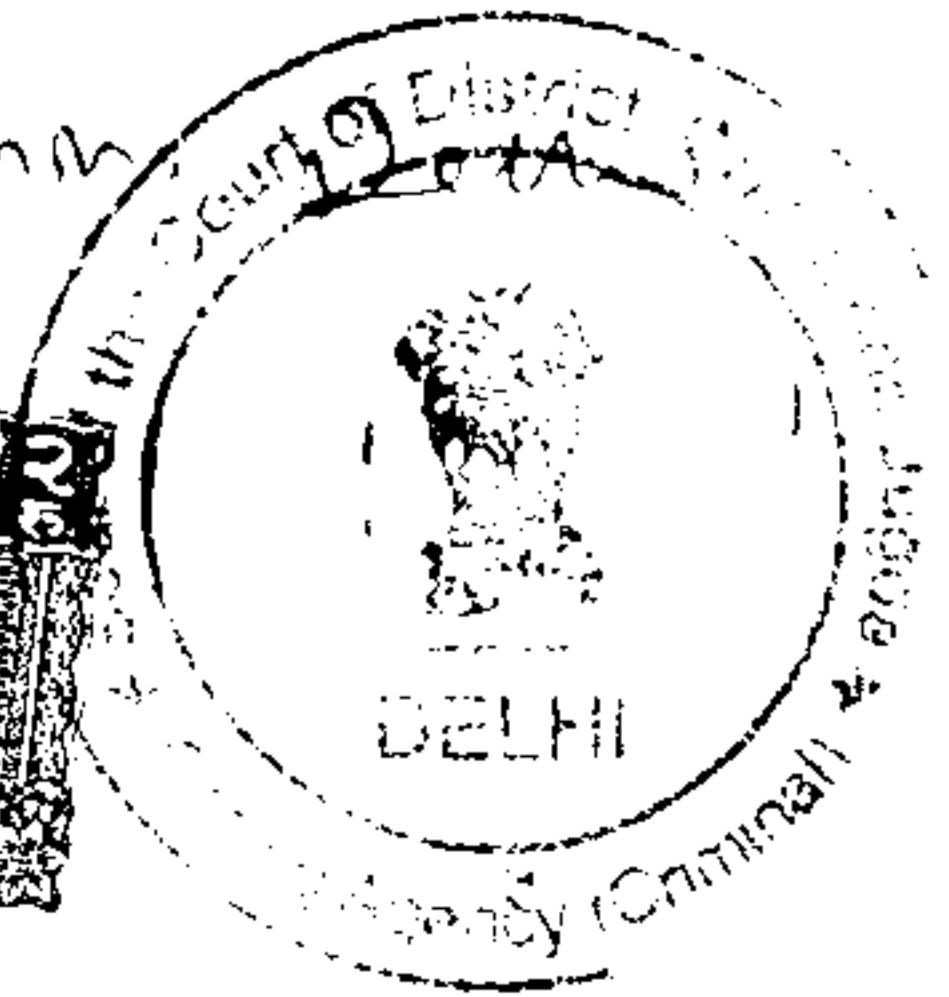
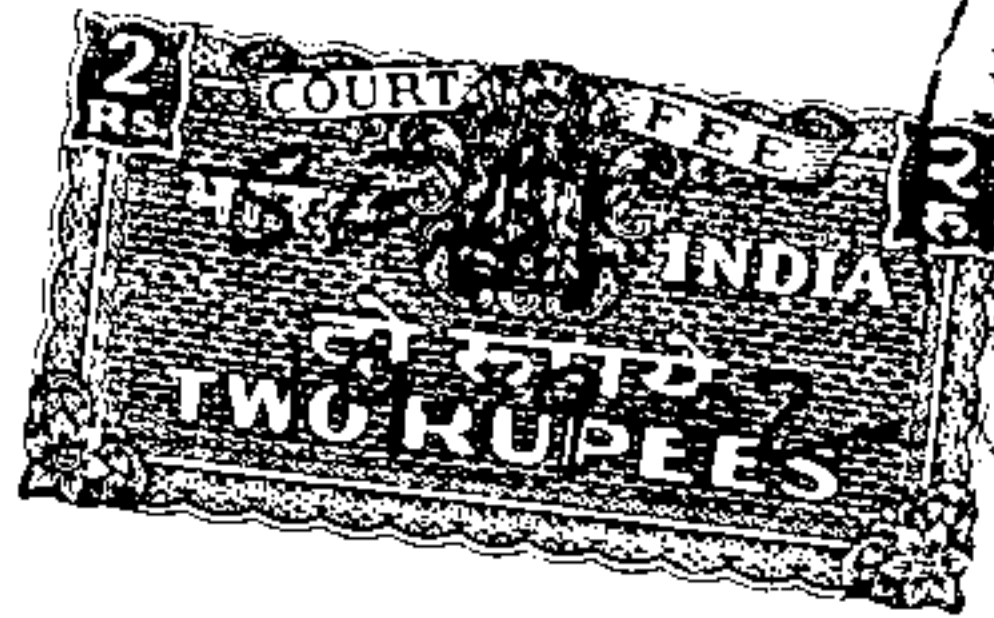


In the Court of Mr. C.M. Pandey. A.M.M.



IN THE COURT OF THE CHIEF METROPOLITAN

MAGISTRATE,
TEES HAZARI, DELHI

7232

C-3

CC NO:

1224
11/9/02

Securities and Exchange Board of India,
a statutory body established under the
provisions of Securities and Exchange
Board of India Act, 1992, having its
Head Office at 221, Nariman Point,
Mittal Court, "B" Wing, Nariman Point,
Mumbai 400 072 and represented by its
Asst. Legal Adviser (Prosecutions) Shri
A. Chandra Sekhar Rao

Presented by A. Chandra Sekhar Rao
Made over to Mr. J.P. S. Narain, D.A.
for today.
11/9/02

...Complainant

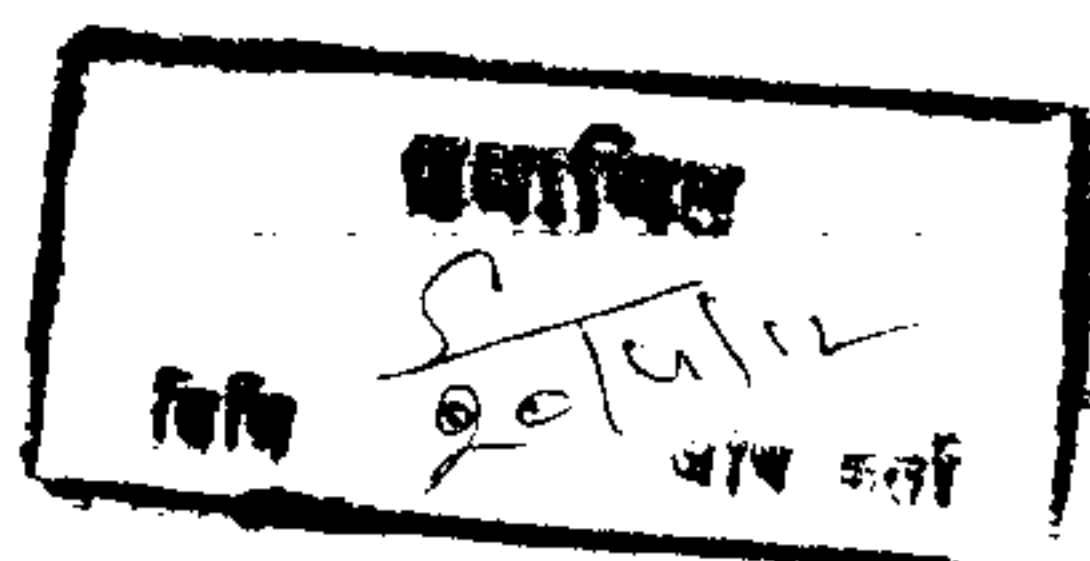
Vs.

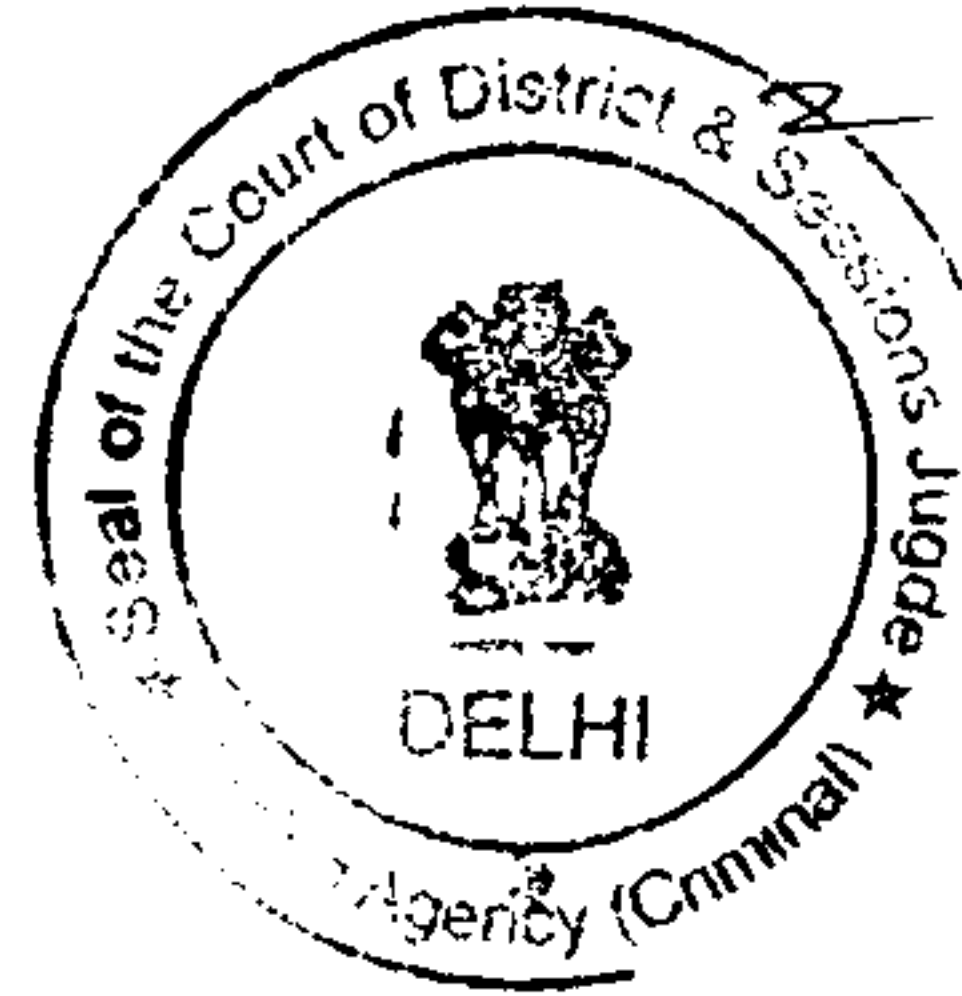
1. Surbhi Agrotech Ltd. a company
incorporated under the provisions of
Companies Act, 1956 and having its
registered office at P 290, Industrial
Area, Panchkula, Haryana- 134 109
2. Shri Nahar Singh, S/o Not Known to
the Complainant; Occupation:
Director of the Accused No.1;
address : As of the Accused No. 1.
3. Shri Amalendu Bhowmik, S/o Not

29

C-2401201-15062002

13



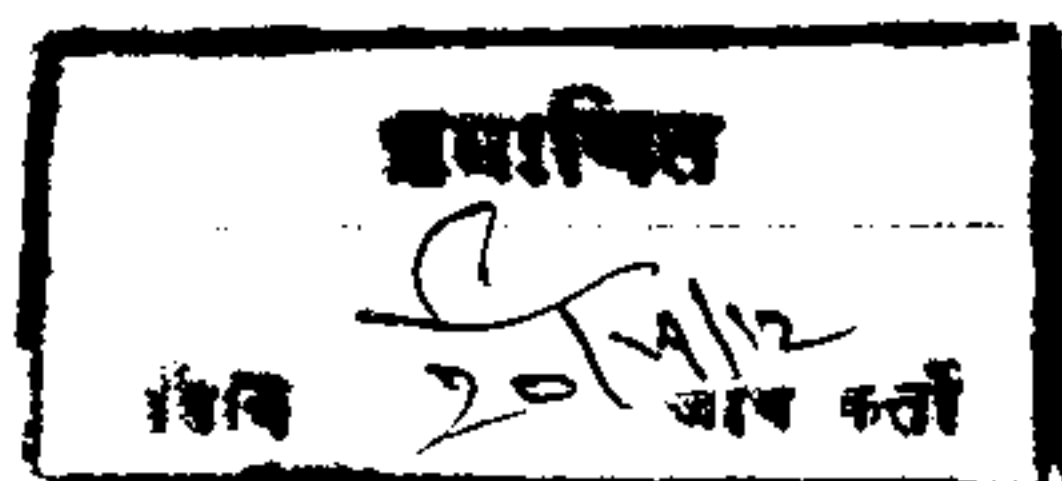


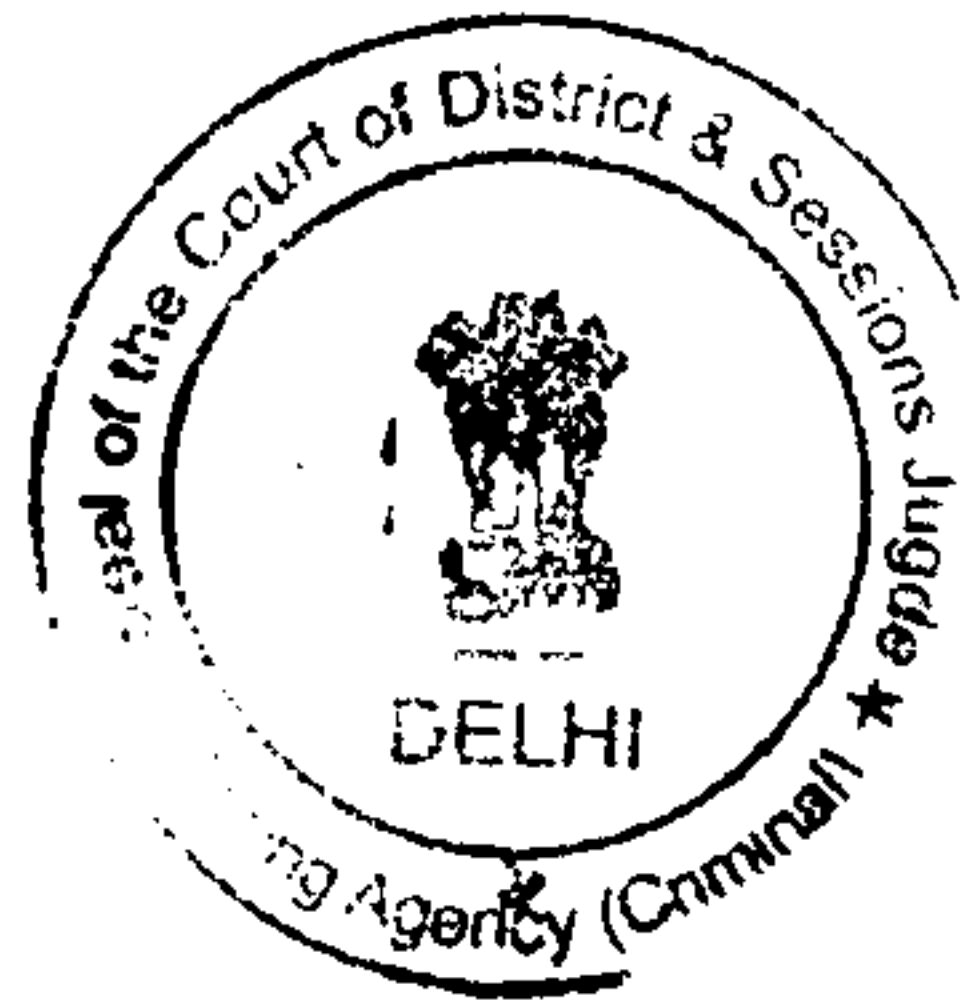
Known to the Complainant;
Occupation: Director of the Accused
No.1; address : As of the Accused
No. 1.

4. Shri Alpons Raja Reddy, S/o Not
Known to the Complainant;
Occupation: Director of the Accused
No.1; address : As of the Accused
No. 1.
5. Shri M. Mallaraje Urs, S/o Not
Known to the Complainant;
Occupation: Director of the Accused
No.1; address : As of the Accused
No. 1.
6. Shri Sanat Kumar Panja, S/o Not
Known to the Complainant;
Occupation: Director of the Accused
No.1; address : As of the Accused
No. 1.
7. Shri Rajendra Kumar Singh, S/o Not
Known to the Complainant;
Occupation: Director of the Accused
No.1; address : As of the Accused
No. 1.
8. Shri Maghar Singh, S/o Not Known
to the Complainant; Occupation:
Director of the Accused No.1;
address : As of the Accused No. 1.
9. Shri MSS Pillat, S/o Not Known to
the Complainant; Occupation:
Director of the Accused No.1;
address : As of the Accused No. 1.
10. Shri H. P. Bhardwaj, S/o Not Known

31

15



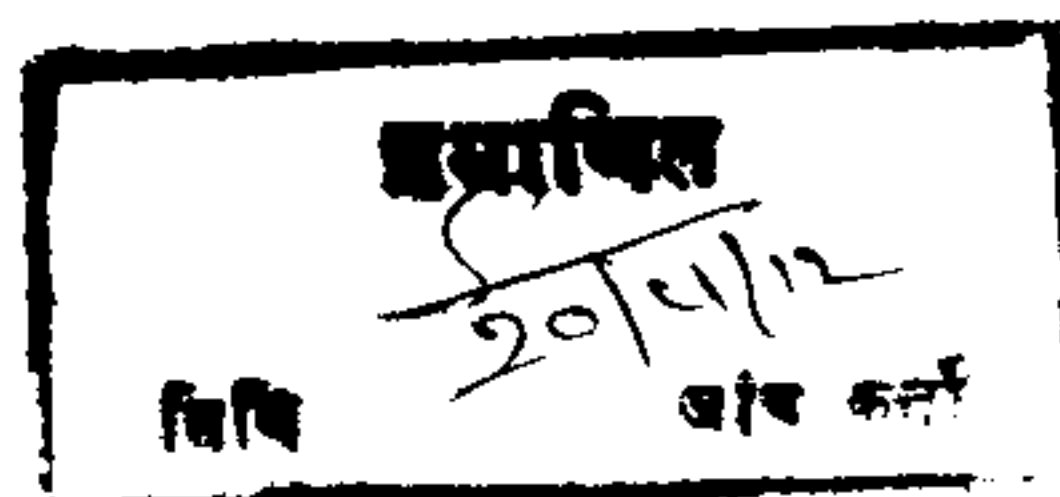


3

to the Complainant; Occupation:
Director of the Accused No.1; address :
As of the Accused No. 1.

....Accused

COMPLAINT UNDER SECTION 200 OF THE CODE OF
CRIMINAL PROCEDURE, 1973 READ WITH SEC. 24(1)
AND 27 OF SECURITIES AND EXCHANGE BOARD OF
INDIA ACT, 1992





SEBI vs Surbhi Agro Tech. Ltd.

19.04.12

Present. Counsel for complainant.

Accused no.1 is proceeded u/s 305 Cr.P.C.

None for accused no.2 to 10 despite proclamation u/s 82 Cr.P.C. through publication in news paper 'Times of India' dated 23.02.12. Therefore, accused no.2 to 10 are hereby declared proclaimed offender.

Now keeping in view the facts and circumstances and submissions, case is adjourned sine die with the liberty to the complainant to revive the case as and when accused persons are arrested or fresh address of accused are traced.

(G.N. PANDEY)
ACMM (Spl. Acts)/CENTRAL
DELHI/19.04.12

